

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 46 OF 2016

Dated: 2nd November, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

In the matter of:

**Meghalaya Power Distribution Corporation Ltd. ... Appellant(s)
Vs.
Meghalaya State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

The learned counsel for respondent no. 1 seeks four weeks' time to file reply. He may file the same on or before 01.12.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 15.12.2017 after serving copy on the other side.

List the matter on **18.12.2017.**

**(Justice N.K. Patil)
Judicial Member**

**(I. J. Kapoor)
Technical Member**

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